

IN THE HIGH COURT OF JHARKHAND AT RANCHI

I.A. No.8901 of 2017

IN

W.P.(S) No.3387 of 2011

Shankar Kumar Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Rajendra Krishan, Advocate

For the Res.State : Mr. Rahul Saboo, S.C.I

03/11.09.2020 Heard learned counsel for the parties through
V.C.

2. Learned counsel for the petitioner submits that the instant Interlocutory Application being I.A. No.8901/2017 has been preferred for amendment of the original writ application by adding new prayer and submissions in view of the developments which has taken place during the pendency of the instant writ application.

3. Learned counsel for the respondent-State does not have any serious objection.

4. In view of the submission made in paragraph no.3 and 4 to the instant Interlocutory Application, I.A. No.8901/2017 is hereby allowed.

5. This Interlocutory Application will be part of the main writ application for future purpose.

(Deepak Roshan, J.)